

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.01.2013

OA No. 875/2012

None present for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

*replies
not filed
1/2*
List it on 21.02.2013 for filing reply. IR to continue till the next date.

*Rejoinder
not filed
1/2*

*Anil Kumar,
(Anil Kumar)
Member (A)*

ahq

21/02/2013

OA No. 875/2012 with MA No. 53/2013

Ms. Kavita Bhati, Counsel for applicant
Mr. Mukesh Agarwal, Counsel for respondents.

Heard.

O.A. and Mr.A. are disposed of by a separate order on the separate-sheets for the reasons recorded therein.

*12. S. Rathore
[Justice K.S. Rathore]
Member (J)*

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 875/2012
WITH
MISC. APPLICATION NO. 53/2013

DATE OF ORDER: 21.02.2013

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

V.K. Kaushal S/o late Shri H.K. Kaushal, aged about 58 years, R/o Plot No. 2, Vaishno Devi Nagar, Jhotwara, Jaipur, presently working as AGE B/R, Nasirabad, Dist. Ajmer.

...Applicant

Ms. Kavita Bhati, counsel for applicant.

VERSUS

1. Union of India through its Secretary to the Government of India, Ministry of Defence, South Block, New Delhi – 110011.
2. The Director General Pers/E1B, Military Engineer Service, Engineer in Chief's Branch, Kashmir House, DHQ PO, New Delhi – 110011.
3. The Garrison Engineer, Nasirabad, Dist. Ajmer.

...Respondents

Mr. Mukesh Agarwal, counsel for respondents.

ORDER (ORAL)

Heard learned counsel appearing for the applicant as well as respondents.

2. Learned counsel appearing for the respondents submitted that the request of the applicant has been accepted by the respondents as the applicant has been posted at HQ CESWC Jaipur as AAD (Civ) vide order dated 11th February, 2013 (Annexure MA/1). Learned counsel for the respondents further



submitted that in view of order dated 11th February, 2013 (Annexure MA/1), the present Original Application has become infructuous.

3. The order dated 11th February, 2013 annexed along with the Misc. Application is taken on record of Original Application.

4. Considering the order dated 11th February, 2013 (supra), it appears that the relief claimed by the applicant has been granted at the level of the respondents. In view of this fact, the present Original Application has become infructuous and the same deserves to be disposed of as having become infructuous.

5. In view of the above, the Original Application stands disposed of as having become infructuous. The Misc. Application is also disposed of accordingly.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

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